

People or, as the case may be, the Legislative Assembly of the State", wherever they occur, the words "each House of Parliament or, as the case may be, the Legislature, of the State" shall be substituted."

3. I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha to the said amendment be communicated to Lok Sabha."

Madam, I lay a copy of the Bill as amended on the Table.

RE. BUSINESS OF HOUSE

THE DEPUTY CHAIRMAN: I have allowed Mr. Jagesh Desai. He is on his legs. I will allow you.

SHRI JAGESH DESAI (Maharashtra): For the last three days I have been demanding that the reply to the debate on the rising prices be given. Yesterday also I pointed out that this should be done. Today also this item is missing from the revised List of Business. The price of sugar has gone up to Rs. 15/- per kg. today. I demand that this should be taken up immediately after the discussion is over. But I am sorry that it is missing from the revised List of Business.

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : यह क्या हुआ महोदया, यह गलत बात है कि कल की कार्यवाही में जो विषय शामिल था वह आज अंतरध्यान हो गया। कैसे अंतरध्यान हो गया ?

THE DEPUTY CHAIRMAN: I will find out from the Secretariat and let the House know. Now, the Constitution (Amendment) Bill..... (Interruptions)

243 R.S.—2.

DR. G. VIJAYA MOHAN REDDY (Andhra Pradesh): Madam, the Agriculture Minister was to come forward with a statement on the devastation that has taken place in Andhra Pradesh. It has not been listed in the business today. We have been reminding about it everyday. Today is the last day and the Minister must come forward for discussion on it. Madam, the situation is very grave in Andhra Pradesh. People are suffering. About the relief that has been given, the people are coming out...

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): The Statement on Andhra Pradesh was listed the other day. The Minister did not make the statement and we were denied the right to ask clarifications.

THE DEPUTY CHAIRMAN: The Minister for Parliamentary Affairs wants to say something.

SHRI N. E. BALARAM (Kerala): Yesterday, the Minister of Finance was here to give the reply. I would request the hon. Chair to ask the Minister to give a reply today because the situation is very bad.

SHRI N. K. P. SALVE (Maharashtra): Madam, today the most burning question in the country is the price rise. Nothing should have been more important for this Government than to come before the House. (Interruptions) Madam, I want to make one thing absolutely clear. So far as we are concerned...

SHRI MENTAY PADMANABHAM (Andhra Pradesh): We have been pressing for this discussion for the last four or five days.

SHRI N. K. P. SALVE: Madam, it is very unfair to impute as though we are not interested. We are exceedingly interested. Yesterday, all that I said... (Interruptions) Yesterday, I conceded him the right to speak before me. Do you know this? Do we do that if we don't think that it is important, It is very important.

[Shri N.K.P. Salve]

Madam, it is not a question of your trying to find out from the Secretary-General. It is very kind of you to have said that. But the crucial question is what the Government is doing about it. If they had extended the House by two days, one question that should have come ahead of everything else was the price rise. If the Minister had to go somewhere, I have no objection. Let him go. But is he the only Minister? There is the other Minister in the Finance Ministry. He could have come and dealt with the matter and we could have asked him the questions. Madam, we are here in this House representing the rights and the interests of the people. It is the singular failure which has been foisted on us not to be able to ask questions on an important issue like price rise. I condemn the attitude of the Government. (Interruptions) It is highly reprehensible that they have denied this House the right to listen to what the Finance Minister has to say on price rise.

(Interruptions)

SHRI DIPEN GHOSH (West Bengal): Madam, you will kindly remember that the Short Duration Discussion on price rise was admitted by the Chairman, it was admitted in all seriousness and we, various Members of various parties and groups, had participated in it. It is not because of the fact that we wanted to discuss certain issues. It is because of the fact that we wanted the Government to take effective steps to control prices or to bring down prices. We have been eagerly awaiting to hear the Union Finance Minister's reply to our discussion. In fact, it was being listed every day. The Minister of Finance was also present but he could not reply. Today is the last day. So, we must know what exactly the Government has proposed to do or has got to do to control the prices. This is one aspect. The second aspect is that our Minister, Mr. Nitish Kumar, had made a statement on the devastation in Andhra Pradesh.....

SHRI MENTAY PADAMAN-BHAM: He has not made the statement.

SHRI DIPEN GHOSH: Just listen.

THE DEPUTY CHAIRMAN: He placed it on the Table of the House.

SHRI DIPEN GHOSH: That is why I said that. He laid it on the Table of the house. The copy was circulated. But the point is that the House was adjourned on certain other issues. The House wanted that the clarifications be sought the next day and the minister should reply to the clarifications. But that 'next day' did not come because of other business. So, that is also important. Today is the last day of the Session. So, my suggestion is that after the Constitution Amendment Bill is taken up and adopted, let the price rise reply be there first and then the clarifications be sought and replied to on the cyclone devastation in Andhra Pradesh.

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): Madam, I also wish to bring to the attention of the House and wish to point out another grave error on the part of this Government. They deserve condemnation on this account. That is the question of providing Statedhood to Delhi. Everybody knows that there is no water in many areas of Delhi today, there is no electricity in many areas of Delhi today, and there are a lot of problems.

SHRI H. HANUMANTHAPPA (Karnataka): We did not have water in the residences of the MPs. Madam, I did not have water today even to take bath. There was no water.

DR. JINENDRA KUMAR JAIN: The citizens of Delhi...

SHRI H. HANUMANTHAPPA: I live in Pandara Road. There was no water in my house.

DR. JINENDRA KUMAR JAIN: The citizens of Delhi have enormous problems. All of them are not as privileged as my friend, Mr. Hanumanthappa, who can come here and tell that he could not take bath because there was no water. People are suffering....

SHRI H. HANUMANTHAPPA: I am supporting you.

DR. JINENDRA KUMAR JAIN: I appreciate that.

SHRI H. HANUMANTHAPPA: There was no water to take bath today. This is the state of affair here under this Government. Even they cannot protect the Members of Parliament here. We came all the way from our place, and we have to beg here for water to take bath. This is the efficiency of this Government.

DR. JINENDRA KUMAR JAIN: I am speaking for those who are the citizens of Delhi and they are being denied their democratic rights. And this Government has been doing things which amount to the cheating of the people. ... (*Interruptions*)

उप-सभापति: अपना भाषण जरा कम कीजिए। (*व्यवधान*)

DR. JINENDRA KUMAR JAIN: Please allow me.

THE DEPUTY CHAIRMAN: I am allowing you. Why don't you go faster?

SHRI V. GOPALSAMY: (Tamil Nadu): Madam.

THE DEPUTY CHAIRMAN: He is on his legs.

श्री हरबक्सिंह हंत्पाल (पंजाब) : यह कैसे कह रहे हैं जबकि इनकी मर्जी से सरकार चल रही है। यह ड्रामा क्यों करते हैं ?

DR. JINENDRA KUMAR JAIN: Madam, what this Govern-

ment is doing amounts to.... (*Interruptions*)

SHRI V. NARAYANASAMY (Pondicherry): Why do you condemn? Just withhold your support.

SHRI SURESH KALMADI (Maharashtra): Withdraw your support.

DR. JINENDRA KUMAR JAIN: Don't suggest me action. Madam, what I am trying to say is, what this Government is doing amounts to the cheating by the Government of the people of Delhi and all the Parties that have been supporting them in good faith. I wish to warn the Government that they should not take the Parties supporting them for granted. And I want to warn the Government not to take the people of Delhi for granted. (*Interruptions*) Let me speak. Madam, I wish to remind this Government that they should look into the manifestos which were released not only by Janata Dal, but also by the National Front. I wish to remind everybody that all major Parties sitting here had mentioned this, and this was the promise given to the people of Delhi that Delhi Statehood will be provided as early as possible.

SHRI ATAL BIHARI VAJPA- YEE: Including the Congress Party.

DR. JINENDRA KUMAR JAIN: ...including the Congress Party. But this is not the only issue. The issue is the democratic rights of the people of Delhi which are being denied.

SHRI V. NARAYANASAMY: You were in power in 1977. What were you doing?

DR. JINENDRA KUMAR JAIN: What is your problem?

SHRI V. NARAYANASAMY: You talk to the Chair. You address the Chair. (*Interruptions*)

THE DEPUTY CHAIRMAN:
Please sit down.

SHRI V. NARAYANASAMY :
You were in power in 1977. What have you done?

THE DEPUTY CHAIRMAN:
Please take your seat. He is addressing me. You have no right to interrupt him.

SHRI V. NARAYANASAMY:
Why is he shouting?

THE DEPUTY CHAIRMAN:
Because you interrupted him without my permission. Mr. Narayanasamy, please sit down. You cannot interrupt him without my permission. (*Interruptions*) Please sit down.

SHRI V. NARAYANASAMY: What did they do in 1977 when they were in the Government?

THE DEPUTY CHAIRMAN:
You cannot interrupt anybody without my permission.

SHRI V. NARAYANASAMY:
I was reacting.

THE DEPUTY CHAIRMAN:
You cannot react.

DR. JINENDRA KUMAR JAIN: I urge upon the Government of India to keep the promises they made to the people. I urge upon the Government to keep in mind the sufferings of the people. I urge upon the Government to provide democratic rights to the people of Delhi and bring forward a properly-drafted legislation—there should be no excuses—to provide full Statehood to Delhi so that the people can have what they deserve. Thank you, Madam.

THE DEPUTY CHAIRMAN:
Hon. Minister please. (*Interruptions*)

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY

AFFAIRS (SHRI P. UPENDRA):
Madam, several demands have been made by hon. Members in regard to various issues. I do agree that replies are due on the discussion on price rise and on the statement on the cyclone in Andhra Pradesh. In fact, they were listed. The one, namely, the reply to the debate on price rise, was listed. Madam, the Government is prepared to accept the demand of the hon. Members.

SHRI ATAL BIHARI VAJPAYEE: Why was this item taken out?

SHRI P. UPENDRA: We can have the reply to the debate on the price rise and also clarifications on the statement made by the hon. Minister of State for Agriculture regarding the cyclone in Andhra Pradesh. I will make a very concrete suggestion. We have provided three hours for the Constitution (Sixty-sixth Amendment) Bill. If the House agrees, we will reduce it to two hours.

SOME HON. MEMBERS:
No.

SHRI P. UPENDRA: The Government is also prepared to postpone items 4 and 5 on the agenda, namely, the Legal Services Authorities (Amendment) Bill, 1990, and the Hire-Purchase (Amendment) Bill, 1989, to the next Session.

THE DEPUTY CHAIRMAN:
Which items do you want to be postponed?

SHRI P. UPENDRA: Items 4 and 5. We can postpone them to the next Session. My suggestion is that we can take up items 1, 2 and 3, the Constitution (Sixty-sixth Amendment) Bill, the Salaries and Allowances of Officers of Parliament (Amendment) Bill and the President's Emoluments and

Pension (Amendment) Bill. Afterwards, you can decide the order in regard to the reply to the debate on price rise, the half-an-hour discussion and clarifications on the statement on the cyclone in Andhra Pradesh. These three things can be taken up one after another after these three Bills are passed.

Now, Dr. Jain raised the issue about Statehood for Delhi. He was legitimately concerned about it. Similar concern was expressed in the Lok Sabha also yesterday when the Bill was introduced. Because of lack of time, all the parties in the House agreed that this measure may be postponed to the next session. I assure hon. Members that this Bill, along with the other pending Bills for consideration, like the Lok Pal Bill, the Prasar Bharati Bill, the Bill on National Commission for Women...

DR. JINENDRA KUMAR JAIN: It should be a properly-drafted Bill, granting full Statehood for Delhi.

SHRI P. UPENDRA: Full Statehood for Delhi. (*Interruptions*) Everything will be provided. All these pending Bills—the Bill providing for full Statehood for Delhi, the Lok Pal Bill, the Prasar Bharati Bill, the Bill on National Commission for Women—of course, the Bill providing for the establishment of Legislative Councils in Tamil Nadu and Andhra Pradesh has already been passed by this House, but it is pending in the other House—together with the Bills which have been introduced in the other House and in this House like the Bill on electoral reforms, the Bill providing for workers' participation in management and the Bill on the setting up of a National Judicial Commission, will be listed for the next Session commencing in the first week of August. I assure hon. Members that the Bill providing for full Statehood for Delhi, the Lok Pal Bill and the Prasar Bharati Bill will be listed in the first week itself.

THE DEPUTY CHAIRMAN: Now, we go to the next item. (*Interruptions*)

SHRI H. HANUMANTHAPPA: Madam, I want to raise a matter of injustice to the House. (*Interruptions*)

SHRIMATI MARGARET ALVA (Karnataka): Madam, I want to raise one important issue. It is now clear that Mr. Ramakrishna Hegde gave instructions to the Karnataka Chief Secretary for tapping the telephones. This has come out in the report laid on the Table of the House. I would like to ask the Government whether they would ask Mr. Hegde to quit since it has come out in the report laid on the Table of the House that he personally gave instructions for the tapping of the telephones in Karnataka. (*Interruptions*) This Government talks of value-based politics. At least, after the report, he should own the responsibility and resign from whichever position he is holding. (*Interruptions*) He is being sent as the leader of the party delegation going to China. (*Interruptions*)

THE DEPUTY CHAIRMAN: Just a minute. What is it about?

डा० अब्दुल अहमद खान (राजस्थान): महोदया, माननीय मंत्री जी ने कई बिलों के बारे में बताया। वक्फ प्रोपर्टी की सुरक्षा संबंधी बिल को लाने के बारे में कई दिनों से विचार चल रहा है। यह बिल प्रोसेस में है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि...

THE DEPUTY CHAIRMAN: Which Bill?

डा० अब्दुल अहमद खान: वक्फ प्रोपर्टी की सुरक्षा के लिए काफी टाइम से एक बिल प्रोसेस में है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि अभी उन्होंने कुछ बिलों की सूची दी है। वक्फ संपत्ति की सुरक्षा करने के लिए, जिसके

[डा० अब्दुल अहमद खान]

बारे में कई दिनों से विचार चल रहा है और जिसके बारे में उन्होंने आश्वासन भी दिया है, क्या वे इस बिल को भी अगले सत्र में लाने वाले हैं या उन सम्पत्तियों को इस तरह से खुदबुद होने देंगे ?

SHRI P. UPENDRA: We will consider that for the next Session. About the Constitution Amendment Bill, I may make a suggestion that the time for discussion be curtailed from three hours to two hours and I suggest that voting can be there at 2.00 so that the other business can be taken up.

THE DEPUTY CHAIRMAN: I put it for the consideration of the House. (*Interruptions*). I have to take the consent of the House.

SHRI M. M. JACOB (Kerala): Are we adjourning for lunch or not? Today is Friday.

THE DEPUTY CHAIRMAN: I am in the hands of the House. I do not want to take any decision arbitrarily. I want the Members to decide. If they want the lunch hour, we will adjourn and if they do not want the lunch hour, it is for them to decide. (*Interruptions*). Please.

SHRI RAFIQUE ALAM (Bihar): Every time on Friday we get lunch break. Otherwise, we won't be able to participate in discussions.

उप सभापति : मैं यह सवाल नहीं पूछ रही हूँ। मैं एक साधारण सवाल पूछ रही हूँ कि लंच के लिए एजर्जन करना भी नहीं? ना या हाँ में जवाब दीजिए।
... (व्यवधान)

I am asking him, not you. He is also a Member of the House.

श्री रफीक अलम: फ्राइडे को हमेशा हाउस लंच के लिए एजर्जन होता है।

THE DEPUTY CHAIRMAN: So, you want the house to be adjourned. I will adjourn the House at 1.30 till 2.30.

SHRI P. UPENDRA: What will be the voting time?

THE DEPUTY CHAIRMAN: We will start the discussion now and by 3.30 sharp....

SHRI V. NARAYANASAMY: We will not have enough time.

THE DEPUTY CHAIRMAN: We are adjourning from 1.00 o'clock till 2.30.

SHRI KAMAL MORARKA (Rajasthan): We all share his concern. Friday has traditionally been a day when we have a longer lunch hour, but today, as Shri Salve has rightly pointed out, price rise and other important matters are pending. I request the Members to go for lunch or *namaz* turn by turn. Why should we adjourn for lunch? Let them go turn by turn. (*Interruptions*). We can finish this Constitution Amendment Bill by 2.00.

THE DEPUTY CHAIRMAN: I do not want to take any responsibility. Whatever the House decides, I will do that.

SHRI DIPEN GHOSH: As far as I know *namaz* has certain specified time. Even if we skip the lunch period, the voting time must not be kept at the time when there is a prayer. Even if we skip the lunch hour, the Members can go for prayers turn by turn but the voting time has to be fixed keeping in view what exactly the prayer time is. (*Interruptions*).

SHRI N. K. P. SALVE: By 2.30 we can finish.

THE DEPUTY CHAIRMAN: So, at 2.30 we will have the voting. Then we will have Half-an-Hour Discussion, Mr. Salve, and then

clarifications on steel. And the price rise. (Interruptions). It is not listed today. We will take it up.

श्री राम अवधेश सिंह (बिहार) : महोदया, एक मिनट मेरी बात सुन लें। मैंने पिछले दिनों इस सदन में मवाल उठाया था और आपके आदेश के अनुसार मैंने सूचना भी दे दी थी लिखित तौर पर कि दिल्ली के उपराज्यपाल ने मझको यह कहा कि स्थानीय एम.पी. का हम सुनेंगे, बाहर के एम.पी. की नहीं सुनेंगे। महोदया, यह पूरे सदन का अपमान है। अगर किसी मेम्बर का अपमान है तो जितना अपमान सभापति जी का है उतना ही अपमान किसी मेम्बर का है और एक मेम्बर का अपमान है तो यह सारे मेम्बर्स का अपमान है। इसलिए महोदया, मैं चाहता हूँ कि इसको प्रिविलेज कमेटी में सीधे भेज दिया जाए। आपके सचिवालय में मैं जानना हूँ जो नोटिस जाती है तो वे अफसर कह देते हैं कि मैंने ऐसा नहीं कहा। सीधे जवाबदेही से मुकर जाते हैं लेकिन उनको प्रिविलेज कमेटी में बुलाया जाए और वहाँ उनसे पूछा जाए कि... (व्यवधान) आप तो सुनती नहीं हैं।

उपसभापति : राम अवधेश जी, ये लोग कुछ बात कर रहे हैं। मैं आपकी बात दूसरे कान से सुन रही हूँ कि दिल्ली के उपराज्यपाल के द्वारे में आपने क्या। आपकी मिटीशन चेयरमैन साहब के पास है और उसके ऊपर जरूर कुछ न कुछ चेयरमैन साहब निर्णय लेंगे, मैं इतना आश्वासन आपने दती हूँ। अभी यह मटर ऐसा नहीं है कि हम हाउस में कुछ करें। आप जरा ज़रूरी बात को ध्यान से सुनिए।

SHRI KAMAL MORARKA: Refer it to the Privileges Committee.

THE DEPUTY CHAIRMAN: I would request the Chairman to admit it to the Privileges Committee.

श्री राम अवधेश सिंह : सभापति का अपमान हुआ तो एक आदमी को आज बुलाकर रिप्रीमेंड किया और एक सदस्य का अपमान हुआ तो आप कहती हैं कि

सभापति जी कर लेंगे। यह सदन सुप्रीम है और सदन के सदस्य का मामला है तो आप कहती हैं कि सभापति जी कर लेंगे।

उपसभापति : ये बता रहे हैं कि लेफ्टिनेंट गवर्नर की चिट्ठी आई है। अभी आ जाती है। मैं आपको पढ़कर सुना दूंगी... (व्यवधान) मुझे पढ़ने तो बीजिए कि क्या लिखा है, मुझे यह भी नहीं मालूम है कि क्या लिखा है।

श्री राम अवधेश सिंह : अफसर लोग ऐसे ही गलत बयानी करते हैं और मुकर जाते हैं। इसलिए प्रिविलेज कमेटी में मामले को भेजा जाए।

SHRI P. UPENDRA: Madam, there was a small omission in your announcement. You said that after the voting at 2.30 p.m. on the Constitution Amendment Bill, we will take up further discussion on price rise and all that.

THE DEPUTY CHAIRMAN: No, Half-an-Hour discussion.

SHRI P. UPENDRA : No, Madam. There are two other Bills--the President's Emoluments Bill and Salaries and Allowances of Officers of Parliament Bill. These are small Bills and it can be taken up after those Bills are passed.

THE DEPUTY CHAIRMAN: We will pass the Bills without discussion.

THE CONSTITUTION (SIXTY-SIXTH AMENDMENT) BILL, 1990

उच्च मंत्रालय में प्रामाण्य विफाल विभाग में राज्य मंत्री (श्री उपेन्द्र नाथ वर्मा) : महोदय, मैं आपकी अनुमति से से प्रस्ताव करता हूँ कि "भारत के संविधान का और संशोधन करने वाले विधेयक पर, जिस रूप में वह लोक सभा द्वारा पारित किया गया है, विचार किया जाए।"

श्री राम अवधेश सिंह (बिहार) : आखिर आप बीच में लाइली लेंगी तो कैसे चलेगा।